

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 59/TT/2020**

- Subject** : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for asset under “Removal of Constraints in 400 kV Bays Extensions at 400 kV Vemagiri Sub-station” in Southern Region.
- Date of Hearing** : 3.3.2021
- Coram** : Shri P.K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Karnataka Power Transmission Corporation Ltd.  
& 17 Others
- Parties present** : Shri B. Vinodh Kanna, Advocate, TANGEDCO  
Shri S.S. Raju, PGCIL  
Shri A.K. Verma, PGCL  
Shri B. Dash, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Ms. R. Ramalakshmi, TANGEDCO  
Dr. R. Kathiravan, TANGEDCO

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
- a. Instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of the following asset:

Asset-I: (a) Both circuits of one LILO D/C portion of Simhadri-Vijayawada 400 kV Line at Vemagiri-I (AP) shall be LILOed at Vemagiri-II (PG) (D/C Portion and multi-circuit Portion) alongwith associated bays at Vemagiri-II (PG);



- (b) Both circuits of Second LILO D/C portion of Simhadri-Vijayawada 400 kV Line at Vemagiri-I (AP) shall be looped in at Vemagiri-II (PG). There shall be no Loop Out. The open section of 400 kV D/C line from Vemagiri-I (AP) shall be used for termination of kV Kota Line alongwith associated bays at Vemagiri-II (PG);
- (c) Shifting of 2 Nos. of 63 MVAR reactors from Gazuwaka to Vemagiri-II (PG) for utilization on Simhadri-II-Vemagiri-II (PG) 400 kV D/C Line under "Removal of Constraints in 400 kV Bays Extensions at 400 kV Vemagiri Sub-station" in Southern Region.
- b. The subject asset was declared under commercial operation on 29.3.2018 and its final tariff for 2014-19 period was allowed by the Commission vide order dated 19.9.2018 in Petition No. 220/TT/2017. Entire scope of the project as per the Investment Approval has been completed. There is no time over-run and cost over-run involved with regard to the instant assets.
- c. The Commission disallowed additional RoE in respect of the subject asset in its previous order. Capital cost on COD has been restricted on account of excess Initial Spares and excess Initial Spares have been deducted from the capital cost on COD while claiming the tariff. There was Additional Capital Expenditure (ACE) during the years 2017-18 and 2018-19. ACE is within the cut-off date of the assets, which was 31.3.2021.
3. Learned counsel for TANGEDCO sought time to file reply to the petition.
4. The Commission allowed TANGEDCO to file reply to the petition by 18.3.2021 and rejoinder, if any, by the Petitioner on or before 25.3.2021. The Commission also directed Petitioner to file legible copy of Liability Flow Statement by 15.3.2021 as the submitted copy is illegible. The Commission also directed the parties to adhere to the specified timeline and observed that no extension of time shall be granted and to complete the pleadings in all future cases beforehand.
5. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

Sd/  
(V. Sreenivas)  
Deputy Chief (Law)

